

[English]

Silk Production

*637. SHRI H.D. DEVEGOWD: Will the Minister of TEXTILES be pleased to state:

(a) the production of silk yarn in the country during each of the last three years.

(b) the quantity of Chinese silk yarn imported during the above period.

(c) whether the import of Chinese silk yarn adversely affected the silk producers in the country in getting the remunerative price; and

(d) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI. G. VENKAT SWAMY). (a) The production of raw silk in the country during each of the last three years was as under:

<i>Year</i>	<i>Production in Metric Tonnes</i>
1990-91	12665
1991-92	11863
1992-93	14465 (anticipated)

(b) to (d). During the above period, a total quantity of 49.26 metric tonnes of raw silk was imported from China by the Central Silk Board/Co-optex, Madras to stabilise abnormally high prices in the domestic market and to ensure a steady supply to actual users. In addition, exporters can import silk under the Advance Licensing provisions.

The above import of 49.26 Metric Tonnes was a one time action and was specifically made for stabilisation of prices of raw silk in the local markets.

There have been some representations regarding adverse impact of imports under Advance Licensing on domestic producers. Government is keeping a close watch on the situation.

Foreign Investment

*638. SHRI B.L. SHARMA PREM:
SHRI SUSHIL CHANDRA VARMA

Will the Minister of FINANCE be pleased to State;

(a) the total amount of investment made by foreign industrialists in India during each of the last three years; and

(b) the percentages such investment bear to the Gross Domestic Product of the country?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED). (a) The total amount of foreign investment approved by Government of India during the last three years is as follows:-

<i>(Rs. crores)</i>	
1990	128.32
1991	534.11
1992	3887.54

(b) As a percentage of G.D.P. in corresponding financial year, such investment works out to less than 1%, being 0.02, 0.09 and 0.56 respectively.

[Translation]

D.A. To Government Employees

*639. SHRI SWAMI SURESHANAND:
SHRI AMAR ROY PRADHAN:

Will the Minister of FINANCE be pleased to state:

(a) whether the present rate of dearness allowance for the various Central Government employees is between 56. percent to 83 percent of the basic pay:

(b) if so, whether there is a long pending demand to treat a portion of dearness allowance as 'pay' when it exceeds 50 per cent.

(c) if so, the reasons for delay in taking decision by the Government in this regard;

(d) the time by which it is likely to be implemented; and

(e) the time by which the additional instalment of dearness allowance due to the Government employees is likely to be paid?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKARA MURTHY) (a). At present, the Central government employees drawing basic pay upto Rs. 3500/-p.m. are getting dearness allowance at the rate of 83% of pay, those drawing pay above Rs. 3500/-p.m. amount upto Rs. 6000/- p.m. are getting 62% of pay and those drawing basic pay above Rs. 6000/- p.m. are receiving 54%

(b) to (d). On the basis of the demand raised by the Staff Side of the National Council (JCM), the question of treating a part of DA as pay for certain purposes is under examination by the Government.

(e) In accordance with the existing formula, based on the recommendations of the 4th Central Pay Commission, the additional instalment of dearness allowance to Central Government employees is admissible twice a year, on 1st Jan. and 1st July payable with the salary for March and September, respectively. The question of release of additional instalment

of dearness allowance to the Central government employees w.e.f. 1.1.93, is under consideration.

[English]

Gold Management Corporation

*640. SHRI RAMKAPSE: Will the Minister of FINANCE be pleased to State:

(a) whether the Government propose to set up a Gold Management Corporation; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED) (a) No. Sir,

(b) Does not arise.

Irrigation projects of Maharashtra

*642. SHRI DHARMANNA MONDAYYA SADUL: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether a number of multi-purpose irrigation projects of Maharashtra are pending consideration with the Union Government for a considerable time;

(b) if so, the details of those projects and their position as on February 28, 1993; and

(c) the time by which these projects are likely to be cleared and amount to be provided therefor during 1993-94 and 1994-95?

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) (a) to (c). A statement is laid on the Table of the House.